

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2851  
ANSWERED ON:26.11.2010  
APPROPRIATION OF TRIBAL LAND BY COMPANIES  
Dhanaplan Shri K. P.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether the Government has taken note of appropriation/transfer of tribal land through legal and fraudulent means in States like Kerala, West Bengal, etc; and

(b) if so, the details thereof and action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (b) : According to the information received from the Department of Land Resources the reports received from States indicate that 4.77 lakh cases of Tribal Land alienation have been registered covering 8.10 lakh acres of land of which 2.09 lakh cases have been disposed of in favour of tribal's covering an area of 4.06 lakh acres.

Further, Govt. of Kerala have informed that they have received certain complaints alleging alienation of Tribal land in Attappady, Palakkad District. A Committee of Secretaries under the Chairmanship of the Chief Secretary, Govt. of Kerala was setup to study the allegation of alienation of Tribal land in Attappady, Palakkad District. The Committee has submitted its report and Kerala Government have accepted their recommendations.

As reported by Govt. of West Bengal there is no report of such incidents of appropriation / transfer of Tribal land through legal and fraudulent means in West Bengal.